

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10928-10929/2007

(From the judgement and order dated 06/03/2007 in MFA No. 11783/2006 & MFA No. 11785/2006 of the HIGH COURT OF KARNATAKA AT BANGALORE)

MANDALI RANGANNA & ORS. ETC.

Petitioner(s)

VERSUS

T. RAMACHANDRA & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and exemption from filing O.T.)

Date: 01/02/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Mr. Arun Jaitley, Sr.Adv.  
Mr. Mukul Rohatgi, Sr.Adv.  
Mr. M. Shanmukhappa, Adv.  
Mr. S.Balaji, Adv.  
Mr. S.R. Sharma, Adv.  
Ms. Madhusmita Bora, Adv.  
Mr. S. Srinivasan, Adv.  
Mr. Solomon Francis, Adv.

For Respondent(s) Mr. K.K. Venugopal, Sr.Adv.  
Nos.1 to 6 Mrs. Nalini Chidambraam, Sr.Adv.  
Ms. Sunieta Ojha, Adv.  
Ms. Shashi M. Kapila, Adv.  
Mr. Gopal Shan Karnarayanan, Adv.  
Mr. Kunal Tandon, Adv.  
Mr. D.S. Jayaraj, Adv.  
Mr. L. Premkumar, Adv.  
Mr. Vikas Mehta, Adv.

For Respondent No.7 Mr. R.F. Nariman, Sr.Adv.  
Mr. Shri Narain, Adv.  
Mr. Sandeep Narain, Adv.  
Mr. Navkesh Batra, Adv.  
for M/S. S. Narain & Co., Advs.

For Respondent(s) Mr. K.V. Vijay Kumar, Adv.  
Nos.8-10

...2/-

-2-

UPON hearing counsel the Court made the following  
ORDER

Heard the learned counsel for the parties at length.  
Arguments concluded. Judgment reserved.

We may, however, direct that the Developer shall not create any third party interest until the pronouncement of the judgment.

(A.S. BISHT)  
COURT MASTER

(PUSHAP LATA BHARDWAJ)  
COURT MASTER